

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00673/2018 &
MA NO.060/00853/2018**

Chandigarh, this the 31st day of May, 2018

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MS. P. GOPINATH, MEMBER (A)**

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1. Vinod Yadav, age about 37 years, S/o Sh. Ram Niwas, R/o H.No.419, Sector 20-A, Chandigarh (Class-III Post).
2. Upasana D/o Shri Nater Singh, H.No.186, E-Block, Shivalik Vihar, Naya Goan, District Mohali (Punjab) (Class-III Post).
3. Gaytri Kumari, age 36 years, D/o Sh. Ramapati Verma, R/o # 1348, Mauli Jagran, U.T. Chandigarh, correspondence address # 309, VPO Khanpur Kharar, Distt. S.A.S. Nagar, Mohali 140301 (PB.), (Class-III Post).

....APPLICANTS

(Present: Mr. J.S. Dahiya, Advocate)

VERSUS

1. U.T. Administration, Chandigarh through its Administrator, U.T. Secretariat, Sector 9, Chandigarh.
2. Education Department, through its Secretary, U.T. Secretariat, Sector 9, Chandigarh.
3. Director Public Instructions (Schools), 1st Floor, Additional Deluxe Building, Sector 9, Chandigarh.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

MA No.060/00853/2018

Heard.

Taking into consideration, the common cause of action, similar nature of relief claimed, common interest in the matter, and

for the reasons mentioned therein, the Miscellaneous Application (MA) is allowed. The applicants are permitted to join together to file the instant single application, as prayed for.

OA No.060/00673/2018

At the very outset, learned counsel for the applicants intends to withdraw the present Original Application (OA), to enable them to file fresh detailed representation, for redressal of their grievances, before the Competent Authority, at the first instance.

Therefore, the instant OA is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

Needless to mention, if the applicants file such representation, within a period of two weeks, then the same would be decided by the Competent Authority, by passing a speaking & reasoned order, and in accordance with law, within a period of two months thereafter.

Meanwhile, the respondents are directed to maintain the status quo with regard to the posting of the applicants.

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(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 31.05.2018.

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